

Shri S. N. Das: May I know whether any experts from any international organisation visited the sugarcane producing areas and advised or suggested to the Government that the time has now come when the price of sugarcane should be fixed on the basis of the sugar recoverable from the sugarcane?

Shri Satish Chandra: I have no information.

Shri M. S. Gurupadaswamy: May I know how much sugar was exported in the first quarter of 1952?

Shri Satish Chandra: The main question relates to production and this does not arise out of it.

Shri Boovaraghasamy: May I know, Sir, which is the largest sugar producing state in our country.

Shri Satish Chandra: Uttar Pradesh.

OBSCENE PUBLICATIONS

*1099. **Dr. M. M. Das:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government is aware of the abundance and easy availability of imported obscene publications in India;

(b) whether it is a fact that one of the State Governments has requested the Government of India to take adequate measures so that such publications may not come to India at all; and

(c) if so, what action Government propose to take in the matter?

The Minister of Home Affairs and States (Dr. Katju): (a) and (c). Inquiries are being made and appropriate steps will be taken under the Sea Customs Act and the Indian Penal Code.

(b) Yes; the State Government has been informed of the statutory ban on the import of obscene publications and advised to take action under Section 292 of the Indian Penal Code if any such publication is found to be in circulation.

Dr. M. M. Das: May I know what was the exact suggestion or request made by the State Government in question, to the Central Government?

Dr. Katju: The State Government suggested that the import of all these publications should be banned under the Sea Customs Act.

Dr. M. M. Das: May I know whether any steps have been taken or any directions been given to that effect?

Dr. Katju: Such a direction already exists in the Statute Book, and the Sea Customs authorities are all along taking proper action. They are guided by the consideration as to whether any particular publication does or does not offend the Penal Code. The State Government was informed that it would be much better to prosecute under the Indian Penal Code, and get proper convictions made. The State Government thereupon said that the course of the judicial decision cannot be predicted in such a case.

Dr. M. M. Das: May I know, Sir, whether the implementation of this Act so far as smuggling through the ports is concerned has been directed to be made more effective?

Dr. Katju: That suggestion will require consideration. The Sea Customs authorities have nothing to do with the marketing, and that is a matter entirely within the sphere of local governments.

Shri Velayudhan: May I know, Sir, whether most of these obscene publications are imported into India from the U.S.A.?

Dr. Katju: They are imported from all parts of the world.

Dr. M. M. Das: May I know, Sir, whether any cases of smuggling through these ports have been detected by the Government after a request was made by State Governments?

Dr. Katju: I have no direct information. I have communicated with all provincial authorities and I have received information that the Sea Customs authorities have been seizing from time to time a considerable number of books of this description.

Shri Dabhi: May I know, Sir, whether it is a fact that a vast number of obscene advertisements appear in newspapers and periodicals published in this country?

Mr. Speaker: Order, order. Next question.

U. P. S. C.

*1100. **Dr. M. M. Das:** Will the Minister of Home Affairs be pleased to state:

(a) the annual expenditure of the Union Public Service Commission

during each of the last three financial years;

(b) the total number of staff employed in the Commission;

(c) the fees realised, if any, during each of the last three years from the candidates;

(d) the total number of candidates during the last three years; and

(e) the amounts paid to candidates, if any, for their conveyance and other allowances in each of these years?

The Minister of Home Affairs and States (Dr. Katju): (a) to (e). A statement is placed on the Table. [See Appendix V, annexure No. 48.]

Dr. M. M. Das: In reply to part (d), it is said that there is recruitment by selection and recruitment by competition. May I know, Sir, how recruitment by selection is made when comparing the results of the competitive examination?

Dr. Katju: Recruitment by selection is, I imagine, from the existing office-holders and post-holders and recruitment by competition is always made by competitive examination, which is a more lengthy process.

Dr. M. M. Das: Am I to understand, Sir, that recruitment by selection is entirely dependent upon the sweet will—rather the discretion—of the recruiting authorities?

Dr. Katju: It is dependent upon the discretion, in which you and I have got complete confidence, of the Public Service Commission.

Dr. M. M. Das: Sir, in reply to part (a), the statement shows that there is an increase of one lakh of rupees every year. May I know the reasons for this increase?

Dr. Katju: You are alluding to increase in fees?

Dr. M. M. Das: Increase in the expenditure of the Public Service Commission.

Dr. Katju: Due to dearness allowance, grade salaries etc., Every item is scrutinised, carefully checked and passed.

Dr. M. M. Das: May I know, Sir, whether the services of the Public Service Commission are lent to any State Government, and if so, on what conditions?

Dr. Katju: From time to time.

Dr. Gangadhara Siva: May I know, Sir, whether the representation for giving 12½ per cent. of the posts to Scheduled Castes has been properly attended to?

Dr. Katju: May I say, Sir, with all respect that this question related to expenditure and not to Scheduled Castes?

Dr. M. M. Das: May I know, Sir, whether any fees are charged upon the State Governments who require the services of the Union Public Service Commission?

Dr. Katju: I require notice. This is a matter within the competence of the Public Service Commission.

COTTON

*1101. **Dr. Ram Subhag Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) the acreage of land which was under cotton cultivation during the year 1951-52; and

(b) the total quantity of cotton produced during the same period?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) 1951-52 Final Estimates of Cotton are not yet available. According to the Fourth Estimate, the area under cotton in 1951-52 was 15.13 million acres.

(b) The production during 1951-52 at the final estimate stage is expected to be about 33 lakh bales.

Dr. Ram Subhag Singh: May I know, Sir, the acreage of land diverted under cotton cultivation last year?

Shri Satish Chandra: I require notice for that.

Shri M. S. Gurupadaswamy: May I know, Sir, what are the measures adopted by the Government to improve the quality and quantity of cotton production?

Shri Satish Chandra: This is done by distribution of improved seeds, fertilisers, and by providing better irrigation facilities etc.

Shri K. G. Deshmukh: In view of the target for next year, have Government taken any measures to increase the land under cotton cultivation?

Shri Satish Chandra: Yes, Sir. More land is coming under cotton cultivation.